

IN THE INCOME TAX APPELLATE TRIBUNAL
“A” BENCH : BANGALORE

BEFORE SHRI N.V. VASUDEVAN, VICE PRESIDENT
AND SHRI JASON P. BOAZ, ACCOUNTANT MEMBER

ITA No. 321/Bang/2017
Assessment year : 2012-13

The Income Tax Officer, Ward 2, Bellary.	Vs.	M/s. Sai Balaji Cottons, No.3, Halakundi Village, Bellary. PAN: ABEFS 7173H
APPELLANT		RESPONDENT

Appellant by	:	Shri Vikas Suryavamshi, Addl.CIT(DR)(ITAT), Bengaluru.
Respondent by	:	Shri Narendra Sharma, Advocate

Date of hearing	:	09.07.2019
Date of Pronouncement	:	19.07.2019

ORDER

Per N V Vasudevan, Vice President

This is an appeal by the Revenue against the order dated 12.2.2016 of CIT(Appeals), Gulbarga, relating to assessment year 2012-13.

2. It is noticed that the revenue has already filed an appeal against the aforesaid order of the CIT(A), Gulbarga and the same has been numbered as ITA No.841/Bang/2016 for AY 2012-13. The grounds of appeal are also identical in both the appeals. This appeal has apparently been wrongly filed. Hence, this appeal is liable to be dismissed as superfluous and the decision in ITA No.841/Bang/2016 would address the grievance of the revenue projected in this appeal. Hence, this appeal is dismissed.

3. In the result, the appeal by the revenue is dismissed as superfluous.

Pronounced in the open court on this 19th day of July, 2019.

Sd/-

(JASON P. BOAZ)
Accountant Member

Sd/-

(N.V. VASUDEVAN)
VICE PRESIDENT

Bangalore,
Dated, the 19th July, 2019.

/ Desai Smurthy /

Copy to:

1. The Appellant
2. The Respondent
3. The CIT
4. The CIT(A)
5. The DR, ITAT, Bangalore.
6. Guard file

By order

Assistant Registrar,
ITAT, Bangalore.